GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:732 ANSWERED ON:02.03.2010 LOADING UNLOADING OPERATIONS IN FCI Alagiri Shri S.;Sinh Dr. Sanjay

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether cases of proxy labour in loading and unloading operations have been detected in various depots of the Food Corporation of India (FCI) during the last three years;

(b) if so, the details thereof alongwith the resultant financial losses incurred by FCI during the above period, depot-wise;

(c) whether any enquiry has been conducted in this regard;

(d) if so, the details and outcome thereof; and

(e) the remedial steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): No case of proxy labour in loading and unloading operations has been detected by FCI during the last three years.

(b): Does not arise

(c)&(d): CBI registered case No. EE/0102005A/0005 against unknown official of FCI posted in various Godowns and depots in the State of West Bengal. The CBI recommended the closure of the case since allegations regarding proxy labour system were not substantiated.

(e): The following remedial steps have been taken by FCI to check use of proxy labour:

(i) Attendance of Departmental/DPS labour through Mechanical Gate Entry devices, Punching card System with thump impression.

(ii) Payment of wages to the labourers through cheque as per provisions of Income Tax Act.